

**REPORTS OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

SEVENTH SESSION—SECOND LOK SABHA

Fourtieth Report



**LOK SABHA SECRETARIAT
NEW DELHI**

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**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

FORTIETH REPORT

(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Fortieth Report.

2. The Committee met on the 30th March, 1959 for—

(1) Classification and allocation of time for discussion of the Bills (*vide* Appendix) under Rule 294 (1) (b) and 294 (1) (c) of the Rules of Procedure respectively.

(2) Re-classification of the following Bills:—

(1) The Institution of Chartered Engineers Bill by Shri Nath Pai.

(2) The Prevention of Hydrogenation of Oils Bill by Shri Jhulan Sinha.

3. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Hem Raj, Ram Shanker Lal, Ram Krishan Gupta and Narayan Ganesh Goray attended the sitting.

II. Classification of and allocation of time to Bills

4. After considering all aspects of the Bills, the Committee placed all the four Bills under Category B and allotted time for each of the Bills as shown in Appendix.

Re-classification of Bills

5. The Committee then considered Shri Narayan Ganesh Goray's request that the classification of the Institution of Chartered Engineers Bill by Shri Nath Pai be changed from category 'B' to category 'A'. The Bill had been placed in category 'B' by the Committee in their Twenty-fourth Report (Second Lok Sabha).

6. After hearing the points on grounds of public importance and need urged by Shri Goray (who had been duly authorised by the member in charge to pilot the Bill) the Committee agreed that the Bill might be placed in category 'A'.

7. The Committee also considered a letter from Shri Jhulan Sinha requesting that the classification of his Bill, namely, the Prevention of Hydrogenation of Oils Bill might be changed from category 'B' to category 'A'. The Bill had been placed in category 'B' by the Committee *vide* their Twenty-seventh Report (Second Lok Sabha).

8. After considering all aspects of the matter and in the absence of any new ground having been brought to notice, the Committee were not in favour of changing the original categorisation of the Bill.

IV. Recommendations

9. The Committee recommends—

- (i) that the classification and allocation of time to Bills by the Committee as shown in Appendix be agreed to by the House;
- (ii) that the original classification of the Institution of Chartered Engineers Bill by Shri Nath Pai be changed from category 'B' to category 'A'; and
- (iii) that the original classification of the Prevention of Hydrogenation of Oils Bill by Shri Jhulan Sinha be not changed.

NEW DELHI;

HUKAM SINGH.

The 31st March, 1959.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee	Remarks
1	Representation of the People (Amendment) Bill (Amendment of section 73) by Shri Hem Raj.	14 of 1959	B	1½ hours.	
2	Indication of Prices of Commodities Bill by Shri Ram Shanker Lal.	9 of 1959	B	1½ hours.	
✓ 3	Charitable and Religious Trusts (Amendment) Bill (Amendment of sections 3 and 4 and insertion of new sections 7A and 7B) by Shri Ram Krishan Gupta.	23 of 1959	B	2 hours.	
✓ 4	Fixation of Price of Food Grains Bill by Shri Jhulan Sinha.	19 of 1959	B	1½ hours.	